

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 102**  
**IB-192(ND)/2024**

**IN THE MATTER OF:**

Anil Puri

.... Petitioner/Applicant

Vs.

Genesis Gas Solutions Pvt.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Petitioner : Mr. Yogesh Jagia, Mr. C. Dutta, Mr. Harshit Ratra, Ms.  
P. Gupta Advs.

For Respondent :

**ORDER**

This application has been filed under Section 7 of the IBC, 2016 by Mr. Anil Puri seeking initiation of CIRP against M/s. Genesis Gas Solutions Pvt., the Corporate Debtor herein for the alleged default of Rs. 3,03,47,882/- (Rupees Three Crore Three Lakh Forty Seven Thousand Eight Hundred Eighty Two Only).

Mr. Jagia, Ld. Counsel appearing for Applicant has submitted that the Corporate Debtor has admitted the loan which is reflected in the balance sheet and there is Memorandum of Understanding between the parties showing the admission of debt.

Be that as it may, we are not satisfied with the contention raised by Mr. Jagia. We therefore, direct the Applicant to file affidavit with regard to the maintainability of the present application along with the following documents:

- (i) Documents/Bank Statement showing disbursal of the loan.
- (ii) RoD from NeSL
- (iii) Relevant documents to show that the debt advanced is a financial debt as per the Section 5(8) of the Code.

Let the affidavit be filed within one week.

List the matter **on 10.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**